



The Tamil Nadu Co-Operative Societies (Appointment of Special Officers) Act, 1976

Act 25 of 1976

Keyword(s):

Committee or Board, Co-Operative Societies Act, Primary Society

Amendments appended: 23 of 1980, 12 of 1985, 15 of 1986, 25 of 1986, 5 of 1987, 35 of 1989, 23 of 1991, 17 of 1992, 2 of 1993, 10 of 1993, 23 of 1994, 8 of 1995, 12 of 1996, 6 of 1997, 25 of 1997, 12 of 1998, 56 of 1998, 4 of 1999, 49 of 1999, 34 of 2000, 11 of 2001, 41 of 2002, 35 of 2003, 19 of 2004, 12 of 2005, 14 of 2006, 2 of 2007, 36 of 2007, 1 of 2008, 52 of 2008, 3 of 2009, 16 of 2009, 3 of 2010, 38 of 2010, 3 of 2011, 12 of 2011, 1 of 2012, 33 of 2012

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PRESIDENT'S ACT NO. 25 OF 1976.*

**THE TAMIL NADU CO-OPERATIVE SOCIETIES
(APPOINTMENT OF SPECIAL OFFICERS)
ACT, 1976.**

[*Received the assent of the President on the 1st June 1976, first published in the Tamil Nadu Government Gazette Extraordinary on the 1st June 1976 (Vaikast 19, Nala (2007—Tiruvalluvar Andu)).*]

Enacted by the President in the Twenty-seventh Year of the Republic of India.

An Act to provide for the appointment, in the public interest, of Special Officers for certain categories of co-operative societies in the State of Tamil Nadu.

WHEREAS it is expedient to provide for the appointment of Special Officers for certain categories of co-operative societies for a limited period in the public interest for the purpose of safeguarding the interests of the members or depositors, for ensuring the proper utilisation of the amounts guaranteed by the Government, and for improving the efficiency of the administration of such societies;

Now, THEREFORE, in exercise of the powers conferred by section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 (41 of 1976), the President is pleased to enact as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the Government may, by notification, appoint and different dates may be appointed for different categories of scheduled co-operative societies.

* For Reasons for the enactment, see *Tamil Nadu Government Gazette* Extraordinary, dated the 1st June 1976, Part IV—Section 2, Page 232.

The amendments made by Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1980 (Tamil Nadu Act 23 of 1980) have not been incorporated in this Act because Tamil Nadu Act 23 of 1980 has not been brought into force.

Short title,
extent and
commence-
ment.

2. In this Act, unless the context otherwise requires,— Definitions.

(a) "appointed day", in relation to any category of scheduled co-operative societies, means the date appointed by the Government under sub-section (3) of section 1 in relation to such category of scheduled co-operative societies ;

(b) "Co-operative Societies Act" means the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961) ;

(c) "Government" means the State Government ;

(d) "Schedule" means the Schedule to this Act ;

(e) "scheduled co-operative society" means any co-operative society specified in Part A, Part B or Part C of the Schedule and any other co-operative society included in that Schedule under section 8 ;

(f) words and expressions used and not defined in this Act but defined in the Co-operative Societies Act shall have the meanings respectively assigned to them in that Act.

3. Notwithstanding anything contained in the Co-operative Societies Act, or in the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) or in any other law for the time being in force, the term of office of the members of the committee or the board, as the case may be, of every scheduled co-operative society including its president and vice-president, or chairman and vice-chairman, as the case may be, holding office as such immediately before the appointed day shall expire on the appointed day and the members shall vacate their office on and from such day.

4. (1) Notwithstanding anything contained in the Co-operative Societies Act, or in the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X 1934) or in any other law for the time being in force, on and from the appointed day, the Government shall appoint a person as Special Officer for each scheduled co-operative society for such period or periods not exceeding ¹[seven years] in the aggregate as may be specified by the Government from time to time.

¹ The term of Special Officer for scheduled co-operative societies was extended from time to time by Tamil Nadu Acts 34 of 1978, 38 of 1979, 48 of 1979, 4 of 1981 and 52 of 1981. The present term was extended by Tamil Nadu Act 45 of 1982.

(2) The Special Officer appointed under sub-section (1) shall, subject to the control of the Registrar and to such directions as he may, from time to time, give, have power to exercise all or any of the functions of the committee or the board, as the case may be, or of any officer of the scheduled co-operative society and to take such action as may be required in the interest of such scheduled co-operative society.

(3) The Government may fix the remuneration payable to the Special Officer appointed under sub-section (1) and the amount of remuneration so fixed, and such other expenditure incidental to the management of the scheduled co-operative society as may be approved by the Registrar, shall be payable from the funds of such scheduled co-operative society.

(4) The Special Officer appointed under sub-section (1) shall arrange for the constitution of a new committee or board, as the case may be, in accordance with the provisions of the Co-operative Societies Act or the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934), as the case may be, and the rules made thereunder and the by-laws of the scheduled co-operative society so that the new committee or board, as the case may be, may be constituted and the members thereof come into office at the expiry of the period of appointment of the Special Officer.

Co-operative Societies Act and rules made thereunder to apply to Special Officer.

5. Except as otherwise provided in section 4, the provisions of the Co-operative Societies Act and the rules made thereunder shall apply in relation to a Special Officer appointed under sub-section (1) of that section as they apply in relation to a Special Officer appointed under sub-section (1) of section 72 of the Co-operative Societies Act.

Delegation of powers of Government.

6. (1) The Government may, by notification, authorize the Registrar to exercise any of the powers vested in them under section 4 in respect of any scheduled co-operative society.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and subject also to control and revision by the Government.

7. (1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act. Protection of
action taken
in good
faith.

(2) No suit or other legal proceedings shall lie against the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act.

8. (1) The Government may, by notification, from time to time, include in Part A, Part B or Part C, as the case may be, of the Schedule, any co-operative society falling under the respective category.

(2) All references made in this Act to the Schedule shall be construed as references to the said Schedule as for the time being amended in exercise of the powers conferred by this section.

THE SCHEDULE.

[See sections 2 (d) and (e) and 8.]

PART A.

Category of Apex Societies.

1. Tamil Nadu State Co-operative Bank Limited, Madras.

2. Tamil Nadu Co-operative State Land Development Bank Limited, Madras.

3. Tamil Nadu Co-operative Union Limited, Madras.

4. Tamil Nadu Co-operative Marketing Federation Limited, Madras.

5. Tamil Nadu Consumer's Co-operative Federation Limited, Madras.

6. Tamil Nadu Co-operative Housing Society Limited, Madras.

7. Tamil Nadu State Industrial Co-operative Bank Limited, Madras.

8. Tamil Nadu State Oil and Allied Products Co-operative Marketing Federation Limited, Madras.

9. Tamil Nadu State Palmgur and Fibre Marketing Co-operative Federation Limited, Madras.

10. Tamil Nadu State Federation of Co-operative Sugar Factories Limited, Madras.

PART B.

Category of Central Societies to which the provisions of Chapter IX-B of the Tamil Nadu Co-operative Societies Act, 1961 are made applicable by notification under section 73-I of that Act.

1. Primary Land Development Banks.
2. Co-operative Marketing Societies (except the Marketing Societies for Hill Tribes).
3. Co-operative Printing Presses.
4. Co-operative Training Institutes.
5. District Co-operative Supply and Marketing Societies.
6. Co-operative Wholesale Stores.
7. District Co-operative Unions.
8. Central Co-operative Banks.
9. District Co-operative Agro-Service Societies/Centres.

PART C.

Other Categories of Societies.

1. Co-operative Milk Supply Unions.
2. Fishermen Co-operative Federations.
3. Co-operative Sugar Mills.
4. Co-operative Spinning Mills.

74 *Co-operative Societies (Appointment of Special Officers) Amendment* [1980: T.N. Act 23]

TAMIL NADU ACT NO. 23 OF 1980.*

**THE TAMIL NADU CO-OPERATIVE SOCIETIES
(APPOINTMENT OF SPECIAL OFFICERS),
AMENDMENT ACT, 1980.**

[Received the assent of the Governor on the 29th August 1980, first published in the Tamil Nadu Government Gazette Extraordinary on the 1st September 1980 (Avani 16, Rowthiri- 2011—Thiruvalluvar Aandu).]

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-first Year of the Republic of India as follows :—

Short title and commencement. 1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1980.

(2) It shall come into force** on such date as the State Government may, by notification, appoint.

Amendment of long title of, and preamble to, President's Act 25 of 1976. 2. In the long title of, and the preamble to, the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976) (hereinafter referred to as the principal Act), for the expression "Special Officers" in both the places where it occurs, the expression "managing committees" shall be substituted.

Amendment of section 1, President's Act 25 of 1976. 3. In sub-section (1) of section 1 of the principal Act, for the expression "Special Officers", the expression "Managing Committees" shall be substituted.

*For Statement of Objects and Reasons see *Tamil Nadu Government Gazette Extraordinary*, dated the 30th July 1980, Part IV—Section 1, page 197.

**This Act has not yet been brought into force.

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1980: T.N. Act. 23] *Co-operative Societies (Appointment of Special Officers) Amendment* 75

4. In section 4 of the principal Act,—

Amendment of section 4, President's Act 25 of 1976.

(1) in the marginal heading, for the expression "Special Officers", the expression "managing committees" shall be substituted ;

(2) for sub-section (1), the following sub-section shall be substituted, namely :—

"(1) (a) Notwithstanding anything contained in the Co-operative Societies Act, or in the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934) or in any other law for the time being in force, on and from the date of commencement of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1980, the Government shall appoint a managing committee consisting of not more than nine members for each scheduled co-operative society for such period or periods not exceeding two years in the aggregate as may be specified by the Government, from time to time.

(b) The managing committee shall consist of both officials and non-officials.

(c) The Government shall appoint one of the members of the managing committee as the Chairman thereof.

(d) The managing committee shall manage the affairs of every scheduled co-operative society." ;

(3) in sub-sections (2), (3) and (4), for the expression "Special Officer" wherever it occurs, the expression "managing committee" shall be substituted.

5. In section 5 of the principal Act, for the expression "Special Officer" wherever it occurs, the expression "managing committee" shall be substituted.

Amendment of section 5, President's Act 25 of 1976.

6. (1) Notwithstanding anything contained in the principal Act, every Special Officer appointed under sub-section (1) of section 4 of the principal Act and holding office as such immediately before the date of commencement of this Act, shall cease to hold office and be deemed to have vacated his office on and from the date of commencement of this Act.

Special Officers to cease to hold office.

(2) Anything done or any action taken by the Special Officer in pursuance of the powers conferred on him by sub-section (2) of section 4 of the principal Act before the date of the commencement of this Act, shall be deemed to have been done or taken by the managing committee concerned in pursuance of the powers conferred on it by sub-section (2) of section 4 of the principal Act as amended by this Act.

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 1st April 1985 and is hereby published for general information :—

ACT NO. 12 OF 1985

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1985.

(2) It shall be deemed to have come into force on the 6th day of September 1984.

2. *Amendment of section 4, President's Act 25 of 1976.*—In the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976) (hereinafter referred to as the principal Act), in section 4, in sub-section (1), for the words "eight years and three months", the words "nine years and three months" shall be substituted.

3. *Repeal and saving.*—(1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Ordinance, 1984 (Tamil Nadu Ordinance 18 of 1984), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. VADIVELU,

Commissioner and Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 17th February 1986 and is hereby published for general information:—

ACT No. 15 OF 1986

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1986.

(2) It shall be deemed to have come into force on the 7th September 1985.

2. *Amendment of section 4, President's Act 25 of 1976.*—In the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976) (hereinafter referred to as the principal Act), in section 4, in sub-section (1), for the words "nine years and three months", the words "nine years and ten months" shall be substituted.

3. *Repeal and saving.*—(1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1985 (Tamil Nadu Ordinance 2 of 1985) and the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Ordinance, 1985 (Tamil Nadu Ordinance 13 of 1985) are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinances, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor.)

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.



TAMIL NADU
GOVERNMENT
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Part IV—Section
Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Government, in the assent of the Governor on the 6th April 1986 for general information:—

ACT No. 25 OF 1986

An Act further to amend the Tamil Nadu Act, 1976 (Appointment of Special Officers)

BE it enacted by the Legislature of the State in the Thirty-seventh Year of the Republic of India

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1986.

(2) It shall come into force at once.

2. *Amendment of section 4, President's Act 1976.*—The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976), in section 4, for the words "nine years and ten months", the words "and ten months" shall be substituted.

(By order of the Governor)

S. VADIVELU
Commissioner and Secretary
Law Department

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th March 1987 and is hereby published for general information:—

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ACT No. 5 OF 1987.

*An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.*

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BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-eighth Year of the Republic of India as follows:—

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.. 1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1987.

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(2) It shall come into force at once.

(2)

2. *Amendment of section 4, President's Act 25 of 1976.*—In the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976), in section 4, in sub-section (1), for the words "ten years and ten months", the words "eleven years and ten months" shall be substituted.

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months

(By order of the Governor.)

S. VADIVELU,
Commissioner and Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th November 1989 and is hereby published for general information:—

ACT No. 35 OF 1989.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1989. Short title and commencement.

(2) It shall be deemed to have come into force on the 7th day of October 1989.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the words "thirteen years and four months", the words "fourteen years and one month" shall be substituted. Amendment of section 4.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989, is hereby repealed. Special Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

Amendment's Act
of 1976.

Tamil Nadu
Ordinance 9
of 1989.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th July 1991 and is hereby published for general information :—

ACT No. 23 OF 1991.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1991. Short title and commencement.

(2) It shall be deemed to have come into force on the 9th day of May 1991.

Act 25
76. 2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in subsection (1), for the words "fourteen years and eleven months", the words "fifteen years and eleven months" shall be substituted. Amendment of section 4.

Ordinance 4 of 1991. 3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1991 is hereby repealed. Special Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor).

P. JEYASINGH PETER,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th May 1992 and is hereby published for general information :—

ACT No. 17 OF 1992.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1992.

(2) It shall come into force at once.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "fifteen years and eleven months", the words "sixteen years and five months" shall be substituted.

(By order of the Governor.)

MD. ISMAIL,
Secretary to Government, Law Department.

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th February 1993 and is hereby published for general information :—

ACT No. 2 OF 1993.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

*Short title and
commence
ment.*

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1993.

(2) It shall be deemed to have come into force on the 4th day of November 1992.

*Amendment
of section 4.*

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in subsection (1), for the words "sixteen years and five months", the words "sixteen years and eleven months" shall be substituted.

*President's Act
25 of 1976.*

*Repeat and
saving.*

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1992 is hereby repealed.

*Tamil Nadu
Ordinance
12 of 1992.*

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 7th May 1993 and is hereby published for general information :—

ACT No. 10 OF 1993.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

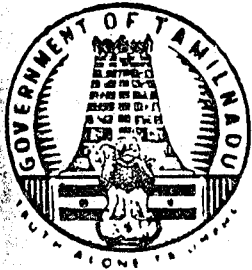
1. This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1993. Short title.

Presidents Act
25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "sixteen years and eleven months", the words "seventeen years and eleven months" shall be substituted. Amendment of section 4.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government, Law Department.



TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 251]

MADRAS, SATURDAY, MAY 7, 1994
Chithirai 24, Bhava, Thiruvalluvar Aandu—2025

Part IV — Section 2
Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 7th May 1994 and is hereby published for general information :—

ACT No. 23 OF 1994.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1994. Short title.

President's
Act 25 of
1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "seventeen years and eleven months", section 4. the words "eighteen years and eleven months" shall be substituted.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government,
Law Department.



TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 2321

MADRAS, FRIDAY, MAY 5, 1995
CHITHIRAI 22, YUVA, THIRUVALLUVAR AANDU -2026

Part IV — Section 2
Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th May 1995 and is hereby published for general information :—

ACT No. 8 OF 1995.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1995. Short title.
2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "eighteen years and eleven months"; the words "nineteen years and eleven months" shall be substituted. Amendment of section 4.

President's Act
25 of 1976.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department.

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1996 and is hereby published for general information :—

ACT No. 12 OF 1996.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1996.

(2) It shall be deemed to have come into force on the 8th day of May 1996.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the words "nineteen years and eleven months", the words "twenty years and five months" shall be substituted.

President's Act
25 of 1976.

Repeal and saving.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1996 is hereby repealed.

Tamil Nadu
Ordinance
1 of 1996.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government,
Law Department.

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The following Act of the TamilNadu Legislative Assembly received the assent of the Governor on the 14th February 1997 and is hereby published for general information : -

ACT No. 6 OF 1997.

An Act further to amend the Tamil Nadu Co operative Societies Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1997. Short title and commencement.

(2) It shall be deemed to have come into force on the 7th day of November 1996.

President's
Act 25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 thereafter referred to as the Principal Act), in sub-section (1) for the words "twenty years and five months", the words "twenty years and eleven months" shall be substituted. Amendment of section 4.

Tamil Nadu
Ordinance 7 of
1996.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1996 is hereby repealed. Repeal and saving.

(2) Not with standing such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the Principal Act as amended by this Act.

(By order of the Governor)

A. K. RAJAN,
Secretary to Government, Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 258]

CHENNAI, TUESDAY, MAY 6, 1997

CHITHIRAI 23, ISVARA, THIRUVALLUVAR AANDU—2028

Part IV — Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th May 1997 and is hereby published for general information:—

ACT No. 25 OF 1997.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1997.

Short title and commencement.

(2) It shall come into force at once.

President's Act
of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "twenty years and eleven months", the words "twenty-one years and five months" shall be substituted.

Amendment of section 4.

(By Order of the Governor)

A.K. RAJAN,
Secretary to Government, Law Department.



TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 252]

CHENNAI, FRIDAY, MAY 8, 1998

Chithirai 25, Vekuthaniya, Thiruvalluvar Aandu—2029

Part IV — Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 7th May 1998 and is hereby published for general information :—

ACT No. 12 OF 1998.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1998.

Short title and commencement.

(2) It shall come into force at once.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "twenty-one years and eleven months", the words "twenty-two years and five months" shall be substituted.

Amendment of section 4.

(By order of the Governor)

A. K. RAJAN,
Secretary to Government, Law Department.

President's Act 25 of 1976.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd December 1998 and is hereby published for general information :—

ACT No. 56 OF 1998.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1998. *Short title and commencement.*

(2) It shall be deemed to have come into force on the 29th day of October 1998.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the words "twenty-two years and five months", the words "twenty-two years and eight months" shall be substituted. *Amendment of section 4.*

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1998, is hereby repealed. *Repeal and saving.*

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By Order of the Governor)

A. K. RAJAN.
Secretary to Government.
Law Department.

*President's Act
25 of 1976.*

*Tamil Nadu
Ordinance
5 of 1998.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th March 1999 and is hereby published for general information :—

ACT No. 4 OF 1999.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 1999.

Short title and commencement.

(2) It shall be deemed to have come into force on the 5th day of February 1999.

*President's Act
25 of 1976.*

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the words "twenty-two years and eight months", the words "twenty-three years and two months" shall be substituted.

Amendment of section 4.

*Tamil Nadu
Ordinance
2 of 1999.*

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1999, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

K. PARTHASARATHY,

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th December 1999 and is hereby published for general information :—

ACT No. 49 OF 1999.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftieth year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 1999. *Short title and commencement.*

(2) It shall be deemed to have come into force on the 5th day of August 1999.

*President's Act
25 of 1976.*

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the words "twenty-three years and two months", the words "twenty-four years and two months", shall be substituted. *Amendment of section 4.*

*Tamil Nadu
Ordinance 4 of
1999.*

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 1999 is hereby repealed. *Repeal and saving.*

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

K. PARTHASARATHY,
Secretary to Government,
Law Department

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th November 2000 and is hereby published for general information:—

ACT No. 34 OF 2000.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2000. *Short title and commencement.*

(2) It shall be deemed to have come into force on the 8th day of August 2000.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "twenty-four years and two months", the expression "twenty-five years and two months" shall be substituted. *Amendment of section 4.*

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2000 is hereby repealed. *Repeal and saving.*

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

K. PARTHASARATHY,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 21st September 2001 and is hereby published for general information:—

ACT No. 11 OF 2001.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-second Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2001.

(2) It shall be deemed to have come into force on the 2nd day of August 2001.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "twenty-five years and two months", the expression "twenty-six years and two months" shall be substituted.

President's
25 of 197

Repeal and saving.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2001 is hereby repealed.

Tamil Nadu
Ordinance
4 of 2001.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

M. BAULIAH,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2002 and is hereby published for general information:—

ACT No. 41 OF 2002.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2002.

(2) It shall be deemed to have come into force on the 2nd day of August 2002.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "twenty-six years and two months", the expression "twenty-seven years and two months" shall be substituted.

Repeal and saving.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2002 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

President's
25 of 19

Tamil Nadu
Ordinance
of 2002

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2003 and is hereby published for general information:—

ACT No. 35 OF 2003.

*An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.*

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2003.

Short title and
commence-
ment.

(2) It shall be deemed to have come into force on the 31st day of July 2003.

President's Act
25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "twenty-seven years and two months", the expression "twenty-eight years and two months" shall be substituted.

Amendment of
section 4.

Tamil Nadu
Ordinance
6 of 2003.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2003 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th August 2004 and is hereby published for general information:—

ACT No. 19 OF 2004.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2004.

Short title and commencement.

(2) It shall come into force at once.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "twenty-eight years and two months", the expression "twenty-nine years and two months" shall be substituted.

Amendment of section 4.

President's
Act
25 of 1976.

(By order of the Governor)

L. JAYASANKARAN,
*Secretary to Government-in-charge,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th October 2005 and is hereby published for general information:—

ACT No. 12 OF 2005.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2005.

Short title and commencement.

(2) It shall be deemed to have come into force on the 5th day of August 2005.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "twenty-nine years and two months", the expression "thirty years and two months" shall be substituted.

Amendment of section 4.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 2005 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor.)

L. JAYASANKARAN,
Secretary to Government,
Law Department.

President's
Act 25 of
1976.

Tamil Nadu
Ordinance 5
of 2005.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 189]

CHENNAI, WEDNESDAY, AUGUST 9, 2006
Aadi 24, Viya, Thiruvalluvar Aandu-2037

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th August 2006 and is hereby published for general information:—

ACT No. 14 OF 2006.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2006.

Short title and commencement.

(2) It shall come into force at once.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty years and two months", the expression "thirty years and eight months" shall be substituted.

Amendment of section 4.

President's Act 25 of 1976.

(By order of the Governor.)

S. DHEENADHAYALAN,
*Secretary to Government-in-charge,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

CHENNAI, THURSDAY, FEBRUARY 8, 2007
Thai 25, Viya, Thiruvalluvar Aandu-2038

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 7th February 2007 and is hereby published for general information:—

ACT No. 2 OF 2007.

*An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-Eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2007.

Short title and commencement.

(2) It shall come into force at once.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty years and eight months", the expression "thirty one years and two months" shall be substituted.

Amendment of section 4.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th November 2007 and is hereby published for general information:—

ACT No. 36 OF 2007.

*An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2007.

Short title and
commence-
ment.

(2) It shall be deemed to have come into force on the 1st day of August 2007.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "thirty one years and two months", the expression "thirty one years and eight months" shall be substituted.

Amendment of
section 4.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2007 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 33]

CHENNAI, THURSDAY, FEBRUARY 7, 2008
Thai 24, Sarvajith, Thiruvalluvar Aandu-2039

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 6th February 2008 and is hereby published for general information :—

ACT No. 1 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2008.

Short title and commencement

(2) It shall come into force at once.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty one years and eight months", the expression "thirty two years and two months" shall be substituted.

Amendment of section 4.

President's
Act 25 of
1976

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

Tamil Nadu
Ordinance
9 of 2008

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th November 2008 and is hereby published for general information:—

ACT No. 52 OF 2008.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2008.

Short title
and
commence-
ment.

(2) It shall be deemed to have come into force on the 6th day of August 2008.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "thirty two years and two months", the expression "thirty two years and eight months" shall be substituted.

Amendment of
section 4.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2008 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

ent's
25 of

Nadu
Ordinance 5
08.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 36]

CHENNAI, MONDAY, FEBRUARY 9, 2009
Thai 27, Thiruvalluvar Aandu-2040

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 7th February 2009 and is hereby published for general information:—

ACT No. 3 OF 2009.

***An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2009.

Short title and commencement.

(2) It shall come into force at once.

President's Act 25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty two years and eight months", the expression "thirty three years and two months" shall be substituted.

Amendment of section 4.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

[5]

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th August 2009 and is hereby published for general information:—

ACT No. 16 OF 2009.

***An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2009.

Short title and commencement.

(2) It shall come into force at once.

President's Act 25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty three years and two months", the expression "thirty three years and eight months" shall be substituted.

Amendment of Section 4.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st January 2010 and is hereby published for general information:—

ACT No. 3 OF 2010.

***An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2010.

(2) It shall come into force at once.

Amendment of
section 4.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression “thirty three years and eight months”, the expression “thirty four years and two months” shall be substituted.

President's Act
25 of 1976.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th November 2010 and is hereby published for general information:—

ACT No. 38 OF 2010.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2010.

Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of July 2010.

President's
Act
25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "thirty four years and two months", the expression "thirty four years and eight months" shall be substituted.

Amendment of section 4.

Tamil Nadu
Ordinance
2 of 2010.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2010 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 49]

CHENNAI, WEDNESDAY, FEBRUARY 9, 2011
Thai 26, Thiruvalluvar Aandu-2042

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th February 2011 and is hereby published for general information:—

ACT No. 3 OF 2011.

***An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2011.

Short title and
commence-
ment.

(2) It shall come into force at once.

President's
Act
25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty four years and eight months", the expression "thirty five years and two months" shall be substituted.

Amendment of
section 4.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 256]

CHENNAI, TUESDAY, AUGUST 9, 2011
Aadi 24, Thiruvalluvar Aandu-2042

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th August 2011 and is hereby published for general information:—

ACT No. 12 OF 2011.

***An Act further to amend the Tamil Nadu Co-operative Societies
(Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

President's Act 25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty five years and two months", the expression "thirty five years and eight months" shall be substituted.

Amendment of section 4.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

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Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th February 2012 and is hereby published for general information:—

ACT No. 1 OF 2012.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Act, 2012.

Short title and
commence-
ment.

(2) It shall come into force at once.

President's
Act
25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976, in sub-section (1), for the expression "thirty five years and eight months", the expression "thirty six years and two months" shall be substituted.

Amendment of
section 4.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

ACT No. 33 of 2012.

An Act further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd day of August 2012.

President's Act 25 of 1976.

2. In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "thirty six years and two months", the expression "thirty six years and eight months" shall be substituted.

Amendment of section 4.

Tamil Nadu Ordinance 13 of 2012.

3. (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.